IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1370/97

Between: Dt. of Order: 27.10.97.

C.Laksman Babu

...Applicant.

And

1. The Commissioner of Customs and Central Excise,I, Hyderabad.

2. The Addl.Commissioner (P&V), Central Excise Commissoonerate, Guntur.

...Respondents.

Counsel for the Applicant   :   Mr.M.Randuranga Rao

Counsel for the Respondents :   Mr.N.R.Devraj

CORAM:

THE HON'BLE SHRI R.RANGARAJAN   :   MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR   :   MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

   Heard Mr.Venkatesh for Mr.M.Pandurangarao for the applicant and Mr.N.R.Devraj, &for the respondents.

   The applicant while working as Inspector of Central Excise in the Commissionerate of Central Excise, Guntur, was suspended by the theimpugned order C.No.II/10-A/3/97.C/U dated 20.3.97 vide Annexure-1 tbe the O.A. In this O.A. the applicant has challenged the above men-tioned suspension order.

   Learned counsel for the applicant now submits that the applicant new suspension of the applicant has seen revoked and hence this O.A. has become infructuous.

   In view of the above submission the O.A. is dismissed as infructuous. No costs.

DEPUTY REGISTRAR(J)

Copy to:

1. The Commissioner of Customs and Central Excise-I, Hyderabad.

2. The Addl.Commssioner (P&V), Central Excise Commissionerate, Guntur.

3. One copy to Mr.M.Panduranga Rao,Advocate,CAT,Hyderabad.

4. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.

5. One copy to D.R(A),CAT,Hyderabad.

6. One duplicate copy.

YLKR

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: _27-10-97_

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

O.A.NO. 1370/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR   II Court